

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

120. C.P. 90/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **19.03.2024**

NAME OF THE PARTIES: Monitor India Private Limited (TRF)

V/s.

Registrar of Companies

SECTION 441 OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

C.S. Nithish Bangera for the Petitioner.

This is compounding Petition filed under Section 441 of Companies Act, 2013. PCS Nithish Bangera for the Petitioner seeks to file an affidavit, that the present petition is not in collusion with the Ex-Directors, who according to him, are not traceable, who held the position of Officer Incharge from 2010 to 2016.

List on **30.04.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//NSW//